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Important Order issued by Chief Secretary, Government of Sikkim

Date: 25-Mar-2020

Important Order issued by Chief Secretary, Government of Sikkim



GOVERNMENT OF SIKKIM
HOME DEPARTMENT
GANGTOK

No. DJ / Home / 2020

Dated: 24.03.2020

Read the following:

1. Circular No. Home/Confdl./02 dated 20.03.2020.
2. National Disaster Management Authority Order No. 1-29/2020-PP (Pt. II), dated 24.03.2020.
3. MHA, GoI Order No. 40-3/2020-DM-I(A), dated 24.03.2020.

ORDER

Whereas, vide reference cited (2) above, the National Disaster Management Authority (NDMA) has issued orders directing the Ministries/Departments of Government of India and the State/Union Territory Governments and State/Union Territory Authorities to take effective measures to prevent the spread of COVID-19 in the country. The aforesaid order is enclosed.

2. And whereas, in compliance of the Order cited at(2) above, the Ministry of Home Affairs, Government of India, New Delhi have issued Order under Section 10(2)(i) of the Disaster Management Act, 2005 directing the Ministries/Departments of Government of India and the State/Union Territory Governments and State/Union Territory Authorities to take effective measures to prevent the spread of COVID-19 in the country and the Order shall remain in force, in all parts of the country, for a period of 21 days w.e.f. 25.03.2020. The Order of MHA is cited at (3) above is enclosed.

3. Now, therefore, the DGP, District Magistrates of all the Districts, Superintendents of Police of all Districts, Medical Superintendent of STNM Hospital, Sub Divisional Magistrates, Chief Medical Officers of all the Districts, Municipal Commissioner, GMC, Municipal Executive Officers and Block Development Officers are hereby instructed to strictly implement the guidelines contained in the MHA's Order mentioned vide reference cited (3). This Order shall remain in force in all parts of the State for a period of 21 days with effect from

25.03.2020. For implementing the containment measures, the District Collectors will deploy Executive Magistrates as Incident Commanders as specified in the above guidelines.

4. The Order mentioned vide reference cited (3) shall be implemented along with various orders issued earlier by the State Government for "lockdown" in the State for containing the spread of COVID-19.



(S.C Gupta, IAS)
Chief Secretary
Government of Sikkim
File No. Home/Confdl/119/2020

To:

1. The Additional Chief Secretary to Hon'ble Governor.
2. The Secretary, Chief Minister's Office.
3. Pr. Secretary, Health Department.
4. All Secretaries and HODs.
5. The DGP, Police Headquarters.
6. The Resident Commissioner, Sikkim House.
7. The Medical Superintendent of STNM Hospital, Sochakgang.
8. All District Magistrates, District Administrative Centre, East, West, North and South.
9. All Superintendents of Police, East, West, North and South.
10. Chief Medical Officers, East, West, North and South.
11. The Municipal Commissioner, GMC, Gangtok.
12. All Sub-Divisional Magistrates.
13. All Municipal Executive Officers,
14. All Block Development Officers.
15. File, and
16. Guide file.

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